

**Annexure - 8 - Operational creditors (other than Workmen and Employees and Government Dues)  
ADIG Jemtex Private Limited (As on 07.07.2022)**

S. No.	Name of Creditor	Detail of claim		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	Pokharna Somani & Associates	-	1,35,000.00	1,35,000.00	Operational Debt	-	-	No	-	-	-	-	-	-
2	Sangam (India) Ltd.	-	2,32,02,842.00	2,32,02,842.00	Operational Debt	-	-	No	-	-	-	-	-	-
3	MR Enterprises	-	4,08,000.00	4,08,000.00	Operational Debt	-	-	No	-	-	-	-	-	-
4	Eiconic Labs Pvt Ltd	-	26,28,001.00	20,34,180.00	Operational Debt	-	-	No	-	-	-	-	-	-
5	RN Trading Company	-	33,39,526.00	24,00,769.00	Operational Debt	-	-	No	-	-	-	-	-	-
6	Somila Texfab (I) Pvt Ltd	-	70,03,482.00	32,99,205.00	Operational Debt	-	-	No	-	-	-	-	-	-
7	Amicus Legal Advocates & Consultants	-	3,00,000.00	3,00,000.00	Operational Debt	-	-	No	-	-	-	-	-	-
8	Spunwell Syntex Pvt. Ltd.	-	9,49,466.00	9,49,466.00	Operational Debt	-	-	No	-	-	-	-	-	-
9	Commercial Tax Dept., Bhilwara	18.08.2021	13,28,075.00	13,28,075.00	Operational Debt	-	-	No	-	-	-	-	-	-
10	Baldva Textiles Pvt. Ltd. (under CIRP)	02.04.2022	12,08,969.00	12,08,969.00	Operational Debt	-	-	No	-	-	-	-	-	-
11	Assistant commissioner, CGST Bhavan, Bhilwara	05.07.2022	74,08,952.00	74,08,952.00	Operational Debt	-	-	No	-	-	-	-	-	-
Total			4,79,12,313.00	4,26,75,458.00		-	-		-	-	-	-	-	-

**Note :**

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. Claims have been provisionally admitted by RP on the basis of records / documents submitted by the creditors as the updated books of accounts of the Corporate Debtor are still not made available to RP.

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.